

Government on the working of the Indian Diamond Institute, Surat, or the year 1990-91. [Placed in Library See No. LT-954/91]

Annual Reports and Reviews on the Working of Manmade Textiles Research Association, Surat for 1990-91 and Silk and Art Silk Mill's Research Association, Bombay for 1990-91

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): I beg to lay on the table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Manmade Textiles Research Association, Surat for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the government on the working of the Manmade Textiles Research Association, Surat, for the year 1990-91. [Placed in Library. See No. LT-955/91]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mill's Research Association, Bombay, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Art Silk Mill's Research Association, Bombay, for the year 1990-91. [Placed in Library. See No. LT -956/91]

Notification under major Port trusts Act, 1963 and Merchant Shipping, Act, 1958

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section(4) of section 124 of the Major Port Trusts Act, 1963:-
 - (i) G.S.R. 609 (E) published in Gazette of India dated the 1st October, 1991 approving the amendment to the Mormugao Port Regula-tions.
 - (ii) G.S.R.. 682(E) published in Gazette of India dated the 13th November, 1991 approving the amendment to Dry docks Bye-Laws. [Placed in Library. See No. L T -957/91]
- (2) A copy of the National Shipping Board (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G. S. R. 644(E) in Gazette of India dated the 24th October, 1991 under sub-sections (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. L T - 1958/91.]
- (3) A copy of the Major Port Trust (Procedure at Board Meetings) Amendment Rules, 1991 (Hindi and English Versions) Published in Notification No. G.S.R. 627 (E) in Gazette of India dated the 14th October, 1991 under sub-section (3) of section 122 of the Major Port Trusts Act, 1963. [Placed in Library. See No L T - 959/91]

Notifications under Customs Act, 1962 and Central Excises and Salt Act, 1944, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): I beg to lay on the Table —

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 584 (E) published in Gazette of India dated the 13th September, 1991 together with an explanatory Memorandum seeking to exempt wood in the rough and wood roughly squared and half squared but not further manufactured from auxiliary duty of customs in excess of 5 percent ad valorem.
- (ii) G. S. R. 585 (E) published in Gazette of India dated the 13th September, 1991 together with an explanatory memorandum seeking to amend notification No. 25/91-Cus., dated the 14th March, 1991.
- (iii) G.S.R. 661(E) published in Gazette of India dated the 1st November, 1991 together with an explanatory memorandum regarding exemption to all goods falling under Chapter 26 of the First Schedule to the Customs Tariff Act, 1975 from the whole of the additional duty of customs leviable thereon.
- (iv) G.S.R. 662 (E) published in Gazette of India dated the 1st November, 1991 together with an explanatory memorandum making certain amendments to Notification No. 39/90-cus., dated the 20th March, 1990.
- (v) G. S. R. 669 (E) published in Gazette of India dated the 7th November, 1991 together with an explanatory memorandum making certain amendments to Notification No. 45/79- Cus., dated the 1st March, 1979.
- (vi) G.S.R. 686 (E) published in Gazette of India dated the 15th November, 1991 together with an explanatory memorandum making certain amendments to Notification No. 317/87-Cus., dated the 17th September, 1987.
- (vii) G.S.R. 573(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendment to Notification No. 45/79-Cus., dated the 1st March, 1979.
- (viii) G.S.R. 574 (E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No. 11/86-Cus., dated the 17th January, 1986.
- (ix) G.S.R. 575(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No. 266/86-Cus., dated the 28th April, 1986.
- (x) G.S.R. 576 (E) published in Gazette of India dated the 11th September 1991, together with an explanatory memorandum making certain amendments to Notification mentioned in the Table annexed with the Notification.
- (xi) G.S.R. 577(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No. 65-88-Cus., dated the 1st March, 1990.
- (xii) G.S.R. 587 (E) published in Gazette of India dated the 16th September, 1991 together with an explanatory memorandum making certain amendments to Notification

- No. 49/90-Cus., dated the 20th March, 1986.
- (xiii) G.S.R. 590(E) published in Gazette of India dated the 17th September, 1991 together with an explanatory memorandum seeking to extend the existing concessional customs duty to the licences issued under the Import Export Policy of 1988-91.
- (xiv) G.S.R. 600 (E) and G.S.R. 601 (E) published in Gazette of India dated the 24th September, 1991 together with an explanatory memorandum regarding exemption to raw materials and components imported for manufacture of capital goods to be supplied to fertilizer plants from the whole of the basic, additional and auxiliary duties of the customs leviable thereon.
- (xv) G. S. R. 603(E) published in Gazette of India dated the 26th September, 1991 together with an explanatory memorandum making certain amendments to Notification No. 256/84-Cus., dated the 9th October, 1984.
- (xvi) The Customs Valuation (Determination of price of Imported goods) Amendment Rules, 1991 published in Notification No. G.S.R. 612(a) in Gazette of India dated the 1st October, 1991 together with an explanatory memorandum.
- (xvii) S.O. 327 (E) published in Gazette of India dated the 3rd July, 1991 together with an explanatory memorandum regarding revised rates of exchange for conversion of one Russian Rouble into Indian Currency on vice-versa.
- (xviii) S.O. 336 (E) published in Gazette of India dated the 10th July, 1991 together with an explanatory memorandum regarding revised rates of exchange for conversion of One Russian Rouble into Indian currency on vice-versa.
- (xix) S.O. 443(E) published in Gazette of India dated the 2nd July, 1991 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xx) S.O. 446(E) published in Gazette of India dated the 3rd July, 1991 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xxi) S.O. 487 (E) published in Gazette of India dated the 29th July, 1991 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xxii) S.O. 556 (E) published in Gazette of India dated the 28th August, 1991 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xxiii) S.O. 651 (E) published in Gazette of India dated the 27th September, 1991 together with an explanatory memorandum

dum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.

- (xxiv) S.O. 731 (E) published in Gazette of India dated the 28th October, 1991 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currencies or vice-versa.

- (xxv) G.S.R. 671 (E) to G.S.R. 676 (E) published in Gazette of India dated the 8th November, 1991 together with an explanatory memorandum allowing duty free clearance of gold when imported by the Minerals and Metals Trading Corporation of India Limited for supply to the units in the Export processing Zones/Free Trade Zones and 100 percent Export Oriented Units in the Special Export Oriented Complexes. [Placed in Library See No. LT 960/91]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-sections (2) of section 38 of the Central Excises and Salt Act, 1944:-

- (i) G.S.R. 553 (E) published in Gazette of India dated the 30th August, 1991 together with an explanatory memorandum seeking to provide full exemption from excise duty to polyimide chips used in the manufacture of nylon filament yarn (including Nylon monofilament yarn).
- (ii) G.S.R. 562 (E) published in Gazette of India dated the 11th September, 1991 together with an explanatory

memorandum regarding exemption to all goods falling under sub-heading No. 2104.10 of the Schedule to the Central Excise Tariff Act, 1985 from the whole of the excise duty leviable thereon.

- (iii) G.S.R. 563 (E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum regarding exemption to powders of fruits and vegetable from the whole of the duty of excise leviable thereon.

- (iv) G.S.R. 564 (E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum regarding exemption to fruits pulp based drinks from the whole of the duty of excise leviable thereon.

- (v) G.S.R. 565 (E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum regarding exemption to plasters of gypsum (including plaster of Paris) from the whole of the duty of excise leviable thereon.

- (v) G.S.R. 565 (E) published in Gazette of India dated the 11th September, 1991 together with any explanatory memorandum regarding exemption to plasters of gypsum (including plaster of Paris) from the whole of the duty of excise leviable thereon.

- (vi) G.S.R. 566 (E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification

- No. 36/91-CE, dated the 25th July, 1991.
- (vii) G.S.R. 567 (E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No. 39/87-C, dated the 1st March, 1987.
- (viii) G.S.R. 568 (E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No. 53/88-CE, dated the 1st March, 1988.
- (ix) G.S.R. 569 (E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No. 121/89-CE, dated the 27th April, 1989.
- (x) G.S.R. 570 (E) published in Gazette of India dated the 11th September, 1991 together with any explanatory memorandum making certain amendments to Notification No. 87/89-CE, dated the 1st March, 1989.
- (xi) G.S.R. 571 (E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No. 373/86-CE, dated the 29th July, 1986.
- (xii) G.S.R. 572 (E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No. 45/9-CE, dated the 1st October, 1989.
- (xiii) G.S.R. 588 (E) published in Gazette of India dated the 16th September 1991 together with an explanatory memorandum regarding exemption to motor vehicles fitted with diesel generating sets intending for supply to the Ministry of Defence from so much of the duty of excise leviable thereon as in excess of the duty payable on the diesel generating sets fitted on the said motor vehicles.
- (xiv) G.S.R. 589 (E) published in Gazette of India dated the 16th September, 1991 together with an explanatory memorandum regarding exemption to trailers fitted with diesel generating sets intended for supply to the Minister of Defence from so much of duty of excise leviable thereon as in excess of the duty payable on the diesel generating sets fitted on the said trailers.
- (xv) G.S.R. 611 (E) published in Gazette of India dated the 1st October, 1991 together with an explanatory memorandum making certain amendments to Notification No. 231/87-CE, dated the 1st October, 1987.
- (xvi) G.S.R. 616 (E) published in Gazette of India dated the 7th October, 1991 together with an explanatory memorandum seeking to provide that the concessional duty of excise on goods cleared from 100 per cent EOUs/FTZs equivalent to 50 per cent of the customs duty leviable on

- like goods produced or manufactured outside India if imported and sold into India under and in accordance with the provisions of the Import and Export Policy 1990-93.
- (xvii) G.S.R. 618 (E) published in Gazette of India dated the 9th October, 1991 together with an explanatory memorandum making certain amendments to Notification No. 10/89-CE, dated the 1st March, 1989.
- (xviii) G.S.R. 637 (E) published in Gazette of India dated the 22nd October, 1991 together with an explanatory memorandum providing that in accordance with a general practice that was prevalent at the relevant time, the excise duty which was not being levied on monofilament and captively consumed in manufacture of ropes shall not be required to be paid from the 1st March, 1987 to 31st May, 1989.
- (xix) G.S.R. 569 (E) published in Gazette of India dated the 1st November, 1991 together with an explanatory memorandum making certain amendments to Notification No. 40/86-CE, dated the 10th February, 1985.
- (xx) G.S.R. 660 (E) published in Gazette of India dated the 1st November, 1991 together with an explanatory memorandum making certain amendments to Notification No. 49/86-CE, dated the 10th February, 1986.
- (xxi) G.S.R. 687 (E) published in Gazette of India dated the 15th November 1991 together with an explanatory memorandum making certain amendments to Notification No. 177/86-CE, dated the 1st March, 1986.
- (xxii) G.S.R. 688 (E) published in Gazette of India dated the 15th November 1991 together with an explanatory memorandum making certain amendments to Notification No. 53/88-CE, dated the 1st March, 1988.
- (xxiii) G.S.R. 701 (E) published in Gazette of India dated the 27th November, 1991 together with an explanatory memorandum waiving the duty liability from 1st March, 1986 to 30th November, 1988 on food preparation intended for free distribution to economically weaker sections of the society under a programme duly approved by the Central Government or any State Government. [Placed in Library See No. LT-961/91]
- (3) A statement (Hindi and English versions) correcting the reply given on the 6th December, 1991 to Starred Question No 327 by Shri Ram Badan, M.P. regarding smuggling on Indo-Nepal Border. [Placed in Library. See No. LT-962/91]

Notification under Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980, Government Savings Bank Act, 1973 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980:-